

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
THIS THE 21<sup>st</sup> DAY OF SEPTEMBER, 2005  
CIVIL CONTEMPT PETITION NO.157 OF 2004  
In  
Original Application No. 540 of 1998

CORAM:

**Hon.Mr. A.K. Bhatnagar, Membe(J)  
Hon.Mr. D.R. Tiwari, Member (A)**

1. Pradeep kumar, S/o Mishree Lal.
2. Imtiaz Ali, S/o Gulam Rasool.
3. Ganesh Sharma, S/o Nand Lal.
4. Narendra Pratap Pal, S/o Sechan Ram  
R/o Kurh Kala Mughalsarai, district Chandauli. .. Applicants.

Versus

1. Sri m.A. Phatmi Senior Superintendent  
R.M.S.(A) II, division Allahabad.
2. Sri B.Ram, inspector, R.M.S(A) II  
Division Allahabad. .. Respondents

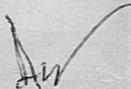
ORDER

By Hon.Mr. A.K. Bhatnagar, J.M.

Shri S.K. Mishra counsel for the aplicant. Shri Saumitra Singh counsel for respondents.

This contempt petition was filed for punishing the respondents for willfully disobeying the order passed by this Tribunal on 24.1.02 in OA No11/98 alongwith OA 540/98. Learned counsel for the respondents filed counter affidavit in this case and invited our attention on Para 3 (g) of the counter and submitted that the compliance of the order passed in OA 11/98 and 540/98 have already been complied with.

We have gone through Para 3(g) of the counter in which full compliance of the order is stated to have been made. The applicants have already been appointed on the post and they have already joined the department on 22.6.05. After hearing the counsel for the parties, we are satisfied that the compliance of the order has already been made, therefore we find no contempt made out against the respondents.



The contempt petition is dismissed and notices are discharged.

Uv/

*Dhain*  
MEMBER (A)

*Arv*  
MEMBER (J)